

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 519/03

Wednesday this the 18th day of October, 2006

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

K.I.Akbar

Technical Assistant (Agriculture)

District Panchayat, Kavarathi

Residing at Kavarathi

: Applicant

(By Advocate Mr. P.V.Mohanan)

Versus

1. Union of India represented by the Secretary
to Government of India
Department of Agriculture and Co-operation
Ministry of Agriculture
Krishi Bhawan, New Delhi

2. The Administrator
Union Territory of Lakshadweep
Kavarathi

3. The Director of Agriculture
Directorate of Agriculture
Union Territory of Lakshadweep
Kavarathi

: Respondents

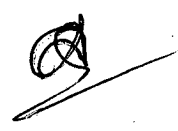
**(By Advocate Mr.TPM Ibrahim Khan, SCGSC (R1)
Mr.S.Radhakrishnan (R2-3)**

The application having been heard on 18.10.2006, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for applicant refers to the MA filed
by him on 25.09.2006 (849/06). Vide Annexure A-6 document
presented there alongwith, the Government of India have asked for
certain documents, from the Lakshadweep Administration in the
Department of Agriculture, including Recruitment Rules for further



consideration. The learned counsel for applicant makes a specific reference to the order of the Hon'ble Supreme Court referred to in Annexure A-5, **2004 (4) SCC 646**. He would be satisfied with the disposal of this application with a direction to the appropriate authorities to take a final decision on the matter within a period to be specified factoring the above rulings of the Apex Court. We dispose of this application with a direction to the Lakshadweep Administration to expeditiously send the documents asked for vide Annexure A-6, if not already sent, within a period of two weeks from the date of receipt of a copy of this order and Government of India and to the appropriate authorities in the Ministry to take a decision duly within two months thereafter.

2. With this direction, the OA is disposed of. No costs.

Dated, the 18th October, 2006.


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

VS